

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 219
CA(CAA)-37/ND/2020

IN THE MATTER OF:

**Mr. Mahesh Kumar Panwar with
Mr. Abhishek Anand and Ors.**

...APPELLANT

Section

Under Section 230-232

Order delivered on 25.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant
For the Respondent
For the Liquidator**

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**:Mr. Mrityunjay Kumar, Mr.
Sameep Vijayvergiya,
Advocates for Liquidator Mr.
Abhishek Anand, Liquidator Mr.
Abhishek Anand in person
:Mr. Arun Khatri and Ms. Kriti
Krishana, Advocates.**

For the Ex-Director

ORDER

The present application is filed on behalf of the petitioner under Sections 230-232 of the Companies Act. In course of argument it has come to our notice that main application is ordered to be listed on 03.03.2020 before the Regular Bench. Therefore, we think it proper to list this matter along with the main application before the Regular Bench on 03.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**